

**GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT**

NOTIFICATION

Dated Shillong, the 20th September, 2024

No.LJ(B).48/2020/160 – In exercise of the powers conferred by sub-section (1) of Section 14 of the Bharatiya Nagarik Surakska Sanhita, 2023, the Governor of Meghalaya hereby appoints the following officers and confers on them the power of Executive Magistrate for the purpose of conducting MMSRD examination on 21st September, 2024 as indicated below–

Sl. No.	Name & Designation	Jurisdiction
1.	T.G. Momin, IAS, Joint Secretary to the Govt. of Meghalaya.	East Khasi Hills District
2.	Twinkle S.R. Marak, MCS, Deputy Secretary to the Govt. of Meghalaya.	East Khasi Hills District

sc/-
(*Cyril V.D. Diengdoh*),
Secretary to the Govt. of Meghalaya,
Law Department.

Memo. No.LJ(B).48/2020/160-A,

Dated Shillong, the 20th September, 2024

Copy forwarded to: -

1. The Commissioner & Secretary to the Govt. of Meghalaya, Health & Family Welfare Department with reference to your letter No. JB/PER/2021/94 B, dt. 19.09.2024.
2. The Director of Printing & Stationery, Meghalaya, Shillong for publication of Notification in the Meghalaya Gazette.
3. The Personnel & A.R. (A) Department for information.
4. The DEO (Data Entry Operator), Law (A) Department for uploading the Notification in the Law Department website.

By order etc.,

S. S. S. S.
Deputy Secretary to the Govt. of Meghalaya,
Law (B) Department

as